REGIONAL OFFICE,
M.P. POLLUTION CONTROL BOARD
17, BHARATPURI, UJJAIN
E-mail-romppcb_ujjain@yahoo.co.in, Phone -0734-2510984

S. No. 1674 /PCB/RO/2023. Ujjain, Date 04/12/23

To,

Smt. Parul Bhadoriya,
Advocate, Hon'ble N.G.T. (CZ)
Bhopal (M.P.)

Sub: Hon'ble NGT Origingal Application No. 11/2022 (CZ) " Bakir Ali Rangwala vs State of Madhya Pradesh"

---000---

Please find enclosed reply in the Matter of Original Application No. 11/2022 (CZ) " Bakir Ali Rangwala vs State of Madhya Pradesh" against Hon'ble NGT order dated 09-11-2023.

Encle:- As above

(H. K. Tiwari)
Regional Officer

Reply for Hon'ble NGT Origingal Application No. 11/2022 (CZ) "Bakir Ali Rangwala vs State of Madhya Pradesh"

Hon'ble NGT (CZ) Bhopal vide its order dated 09-11-2023 in Original Application No. 11/2022 (CZ) "Bakir Ali Rangwala vs State of Madhya Pradesh in point no. 6 direct "State Pollution Control Board is directed to calculate the environmental compensation in accordance to the rules proceed to realise it and to submit the report and further action taken by the authorities concerned for remedial action. "

In compliance Regional Office M.P. Pollution Control Board has calculated the environmental compensation and sent to Head Office M.P. Pollution Control Board vide letter no. 1656 dated 01-12-2023 for the imposition of environmental compensation against Ujjain Municipal Corporation, Copy of letter is annexed as **Annexure – 1** and Action Taken report submitted by Ujjain Municipal Corporation vide their letter no. 204 dated 04-12-2023 is annexed as **Annexure – 2**.

(Anukool Jain)

ADM, Ujjain

Annexure - 1.

(1)

क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड,
17, भरतपुरी, उज्जैन दूरभाष कार्यालय–0734–2510984
ई–मेल *romppcb_ujjain@yahoo.co.in*

कमांक– 1556 /प्रनिबो/क्षेकाउ/2023 उज्जैन,दिनांक 01/12/2023

प्रति,

सदस्य सचिव,
म.प्र.प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.)

विषय :– माननीय एनजीटी भोपाल बेंच व्दारा प्रकरण ओ.ए. 11/2022 CZ बाकिर अली रंगवाला विरूद्ध म.प्र.शासन व अन्य में दिनांक 09.11.2023 को पारित आदेश के अनुपालन बाबत्।

संदर्भ :– बोर्ड मुख्यालय का पत्र कमांक 3320 दिनांक 14.11.2023 ।

उपरोक्त विषयान्तर्गत माननीय एनजीटी भोपाल बेंच व्दारा प्रकरण ओ.ए. 11/2022 CZ बाकिर अली रंगवाला विरूद्ध म.प्र.शासन व अन्य में दिनांक 09.11.2023 को पारित आदेश व्दारा पर्यावरणीय क्षतिपूर्ति की गणना किये जाने के निर्देश दिए गए हैं । पूर्व में माननीय एनजीटी भोपाल बेंच व्दारा प्रकरण ओ.ए. 11/2022 CZ बाकिर अली रंगवाला विरूद्ध म.प्र.शासन व अन्य में दिनांक 07.09.2022 को पारित आदेश के परिपालन में बोर्ड मुख्यालय के पत्र कं. 4243 दिनांक 2.11.2022 व्दारा आयुक्त नगरपालिक निगम उज्जैन के विरूद्ध रू. 150 लाख की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई थी । पर्यावरणीय क्षतिपूर्ति की गणना 01.07.2021 से 30.9.2022 तक की अवधि के लिए की गई थी।

माननीय एनजीटी भोपाल बेंच व्दारा प्रकरण ओ.ए. 11/2022 CZ बाकिर अली रंगवाला विरूद्ध म.प्र.शासन व अन्य में दिनांक 09.11.2023 को पारित आदेश के अनुपालन में पर्यावरणीय क्षतिपूर्ति की गणना संलग्न कर अनुमोदन एवं उक्त राशि नगरपालिक निगम उज्जैन पर अधिरोपित किये जाने की अनुशंसा सहित प्रकरण प्रेषित है ।

संलग्न :– उपरोक्तानुसार ।

(एच.के.तिवारी)
क्षेत्रीय अधिकारी,उज्जैन

पृ.कमांक– 1557 /प्रनिबो/क्षेकाउ/2023 उज्जैन,दिनांक 01/12/2023

प्रतिलिपि :–

1. डायरेक्टर पर्यावरण (विधि), म.प्र.प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु पत्र प्रेषित है ।

(एच.के.तिवारी)
क्षेत्रीय अधिकारी,उज्जैन

Establishment Letter C-M.K.S.

Calculation of Environmental Compensation in matter of Hon'ble NGT Original Application No. 11/2022 (CZ) " Bakir Ali Rangwala vs State of Madhya Pradesh" in compliance of order dated 09.11.2023

Previously as per the direction passed by Hon'ble NGT vide order dated 07.09.2022 in original application no. 11/2022 in the matter of "Bakir Ali Rangwala vs State of Madhya Pradesh" the notice has been issued to the Commissioner, Ujjain Municipal Corporation by MP Pollution Control Board vide letter 4243/HOPCB/2022/Bhopal dated 02.11.2022 to pay the environmental compensation to the tune of Rs. 150 lakh (One Crore Fifty Lakh) for the violation of Solid Waste Management Rule 2016. The period of violation has been calculated from 01.07.2021 to 30.09.2022.

Hon'ble NGT (CZ), Bhopal vide its order dated 09-11-2023 in original application no. 11/2022 in the matter of "Bakir Ali Rangwala vs State of Madhya Pradesh" directed under point no. 6 as " State Pollution Control Board is directed to calculate the environmental compensation in accordance to the rules proceed to realize it and submit the report and further action taken by the authorities concerned for remedial action."

Ujjain Municipal Corporation vide their letter no. 4162 dated 06.11.2023 inform that " Under the AMRUT mission, a well-planned sewerage network with 92.5 MLD pump house and STP was designed to collect the sewage from city through main line to the trunk main whose work in progress in the bank of river Kshipra. Remaining work of Ujjain Sewerage project proposed to be completed till December 2023.

Till date 80% of the work has been completed and remaining work is under progress for which details are listed below (as per work plan submitted on 11.08.2023 by Tata Project Limited)

a. Sewerage Treatment Plant - The work of STP has been completed 100%, STP is on partial trial and run condition.
b. Trunk Main & MPS – The work of Trunk Main and MPS is in progress. After completing Trunk Main and MPS connectivity of Sewerage network will be ensured. The work of Ujjain Sewerage under AMRUT Phase-I will be completed by 31st December 2023.
c. Line laying in Govardhan Sagar catchment area- In Govardhan Sagar catchment area, 7.5 km sewerage line laying was to be

done as per work plan submitted by Tata Project Limited. Out of this 7.12 km line laying work has been completed and balance 0.38 km pipe line will be completed soon. Construction of manholes and IC chambers is in progress. Work of house connection will be started after completion of Trunk Main & MPS and will be complete by 31st December 2023."

For the evaluation of environmental compensation follow "Hon'ble NGT PRINCIPAL BENCH, NEW DELHI order dated 15.09.2022 in Original Application No. 606/2018 in the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues (Arising out of directions of the Hon'ble Supreme Court in W.P. No. 888/1996 and W.P. No. 375/2012) "directed under point no. **17 d iii**:-

17 d iii. Commissioning of STPs - 31.03.2021. Compensation is payable for failure to do 17 so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021

Hon'ble NGT PRINCIPAL BENCH, NEW DELHI order dated 14.12.2020 in L.A. No. 427/2020 IN Original Application No. 606/2018 in the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues "directed under **point no. 1**

1. This application has been filed by the Government of Madhya Pradesh seeking extension of time for compliance of directions for waste management. The Tribunal considered and rejected the similar request by the State of Punjab on 17.09.2020 with the following observations:

"4. The timeline proposed goes upto 31.12.2023. Their main reason given for seeking extension of time is COVID-19. **While COVID-19 is certainly an event which cannot be ignored, the Tribunal has already taken that event into account and vide order dated 21.05.2020 in O.A. 593/2017, Paryavaran Suraksha v. Union of India, para 13, the timeline for levy of compensation has been revised from 01.04.2020 to 01.07.2020 and 01.04.2021 to**

01.07.2021 giving extension of three months. Similarly, extension of three months' time will apply to the directions for Solid Waste Management.

In compliance to Hon'ble NGT order dated 09-11-2023 the period of violation has been calculated from 01.07.2021 to 31.12.2023 (as the work of sewerage network is likely to completed by December 2023) Considering above mentioned directions environmental compensation **as per point No. 17 d iii is as follows:-**

1. Total number of non commissioned STP (at Surasa Village) =1
2. Total number of month=30 (From 01-07-2021 to 31-12-2023)
3. Compensation payable at the rate of Rs. 10 lakh per month per STP 1x30x10 = 300 Lac.

Total Environmental compensation up-to 31/12/2023 is Rs. 300 Lac.

(H.K. Tiwari)
Regional Officer, Ujjain

Annexure-2 (5)

कार्यालय नगर पालिक निगम उज्जैन
(Municipal Corporation Ujjain)

छत्रपतिशिवाजी भवन आगर रोड उज्जैन
टेली. 0734 2535220
E-mail: nn.ujjain@mpurban.gov.in

REGIONAL OFFICER * M.P. Pollution Control Board, Ujjain * DATE 1862 4/12/23

दिनांक :04.12.23

क्रमांक :-204

प्रति,

अतिरिक्त जिला दण्डाधिकारी,
जिला उज्जैन
मध्य प्रदेश

विषयः- माननीय राष्ट्रीय हरित अधिकरण भोपाल बेंच द्वारा प्रकरण क्रमाक–11/2022 (बाकिर अली रंगवाला विरुद्ध म.प्र. शासन व अन्य) में Action Taken Repot के संबंध में।

संदर्भ :- कार्यालय कलेक्टर एंव जिला दण्डाधिकारी जिला उज्जैन (म.प्र.) का पत्र क्रमांक 1428/एसडीएम/रीडर/2023 उज्जैन दिनांक 13.10.2023

––00––

उपरोक्त विषयांतर्गत माननीय राष्ट्रीय हरित अधिकरण भोपाल बेंच द्वारा प्रकरण क्रमाक–11/2022 (बाकिर अली रंगवाला विरुद्ध म.प्र. शासन व अन्य) में आगामी तिथि दिनांक 09.11.2023 को नियत है। उक्त संबंध में चाही गई जानकारी सादर प्रेषित।

कार्यपालन यंत्री
नगर पालिक निगम, उज्जैन
उज्जैन दिनांक :- 04.12.23

क्रमाक :- 205

प्रतिलिपिः-

1 आयुक्त, नगर पालिक निगम उज्जैन की ओर सूचनार्थ ।

कार्यपालन यंत्री
नगर पालिक निगम, उज्जैन

Reply for Hon'ble NGT Origingal Application No. 11/2022 (CZ) "Bakir Ali Rangwala vs State of Madhya Pradesh"

1. Progress for removal of encroachment

To comply the direction passed by Honorable NGT vide its order dated 07-09-2022 in OA Case No. No. 11/2022 (CZ) " Bakir Ali Rangwala vs State of Madhya Pradesh" regarding removal of encroachment following due process encroachment of 28 temporary shops and 07 permanent constructions were removed on dated 16-11-2022. In addition to this encroachment of Boundary wall of VD market Parking and encroachment from back side of auashadhalay were also removed.

About 50 cases regarding this case were pending in Hon'ble District Court with Stay against removal of encroachment in case no. RCSA-543/2022, RCSA-544/2022, RCSA-542/2022 and more (list enclosed). The remaining encroachment will be removed in accordance with Law.

2. Progress regarding sewerage line laying in the vicinity of the Govardhan Sagar

Under AMRUT mission, a well-planned Sewerage Network with 92.5 MLD Pump House & STP was designed to collect the Sewage from city through main line to the Trunk Main whose work in progress in the bank of River Kshipra. Remaining work of Ujjain Sewerage project proposed to be completed till December 2023.

Till date 81% of the work has been completed and remaining work is under progress for which details are listed below (as per work plan submitted on 11/8/2023 by Tata Projects Limited) :-

a. *Sewerage Treatment Plant:* - The work of STP has been completed 100% .STP is on partial trial and run condition.
b. *Trunk Main & MPS:* - The work of Trunk Main and MPS is in progress. After completing Trunk Main and MPS connectivity of Sewerage network will be ensured. The work of Ujjain Sewerage under AMRUT Phase – I will be completed by 31st December 2023.
c. *Line laying in Govardhan Sagar catchment area*: In Govardhan Sagar catchment area, 7.5 km sewerage line laying was to be done as per work plan submitted by Tata Project Limited. Out of this 7.12 km line laying work has been completed and balance 0.38 Km Pipe line will be completed soon. Construction of Manholes and IC Chambers is in progress . Work of house connection will be started after completion of Trunk Main & MPS and will be completed by 31st December 2023.
d. In regards to penalty suggested by Pollution Control Board for delay in start of STP relief has been asked from respected Member Secretory, Madhya Pradesh Pollution Control Board via letter Municipal Corporation Ujjain no. 772 dated 26.09.2023.

3. Arrangements to divert untreated sewage

To capture sewerage directly flowing into goverdhan sagar survey was conducted. It was found that household water waste and sewerage from adjoining 4 to 5 houses situated near ganesh tekri and nagarkot mata mandir was coming to goverdhan sagar. To divert this soakpit and filter media bed had been constructed and flow of the drain was diverted to this. This pit is clean regularly and filter media is changed time to time. Household water waste generated in vd cloth market is collected in septic tank through internal sewer line, and water from septic tank is pumped towards biyabani chouraha away from goverdhan sagar.

4. Project for rejuvenation of Govardhan sagar

For rejuvenation and protection of lake a project worth 8.47 Cr has been prepared by UMC. This project will help in protecting lakes boundary and will improve water quality thus improving overall ecosystem of the water body. Tender for same has been floated on 9th October 2023. Grant of 5 Cr is expected to be given to UMC for same under "Scheme for special assistance to states for capital investments 2023-24 part III."

Zonal Officer (Zone 2)
Ujjain Municipal Corporation
Ujjain (M.P.)

Building Officer(Zone 2)
Ujjain Municipal Corporation
Ujjain (M.P.)

Resident Engineer
Shah Technical Consultants
Ujjain (M.P.)

Executive Engineer (AMRUT)
Ujjain Municipal Corporation
Ujjain (M.P.)

(8)

कार्यालय नगर पालिक निगम उज्जैन
(Municipal Corporation Ujjain)

छत्रपतिशिवाजी भवन आगर रोड उज्जैन
टेली. 0734 2535220
E-mail: nn.ujjain@mpurban.gov.in

क्रमांक :- 772 दिनांक :- 26-9-2023

प्रति,

सदस्य सचिव महोदय,
म.प्र. प्रदूषण नियंत्रण बोर्ड
भोपाल मध्य प्रदेश

विषयः- माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरणो में अधिरोपित पर्यावरणीय क्षतिपूर्ति की छूट प्रदान। (Exemption)

संदर्भ :- क्षेत्रीय कार्यालय म.प्र. प्रदुषण बोर्ड, उज्जैन का पत्र क्र. 953 दिनांक 21.08.2023।

--00--

उपरोक्त विषयांतर्गत लेख है कि अमृत परियोजना अन्तर्गत उज्जैन सीवरेज परियोजना में उज्जैन शहर के ग्राम सुरासा में 92.5 एमएलडी सीवरेज ट्रीटमेंट प्लांट का निर्माण किया गया हैं। उक्त परियोजना का कार्यादेश दिनांक 07.11.2017 को मेंसर्स टाटा प्रोजेक्ट लिमिटेड को जारी किया गया था तथा उक्त अनुबंध की तय सीमा नवम्बर 2019 थी।

सीवरेज ट्रीटमेंट प्लांट का निर्माण मार्च 2021 तक न पूर्ण होने की दशा में माननीय राष्ट्रीय हरित अधिकरण द्वारा 10 लाख रु प्रतिमाह की दर से निकाय पर विलंब हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु पत्र क्र 606/2018 दिनांक 25.02.2020 द्वारा निर्दे ित किया गया था। STP का निर्माण माह जुन 2022 में पूर्ण कर Ready to Functional कर लिया गया था, एवं आंशिक रूप से इन्द्रानगर नाले पर पम्प लगाकर उक्त पानी को सुरासा STP में भेजकर उपचारित किया जा रहा है। STP निर्माण समय सीमा में न हो पाने के परिपेक्ष में क्षेत्रीय कार्यालय पत्र क्र 953 दिनांक 21.08.2023 द्वारा नगर निगम उज्जैन को 150 लाख रु जमा करने के निर्देश दिए गए है।

– STP में निर्माण में हुई देरी के लिये निम्नानुसार कारण रहे :-

1. उज्जैन नगर निगम को सीवरेज ट्रीटमेंट प्लांट निर्माण हेतु चिन्हित भूमि पाँच माह की देरी से अप्रैल 2018 में आबंटित होकर हस्तांतरित हुई हैं।
2. सीवरेज ट्रीटमेंट प्लांट के डिजाईन एंव ड्राईग शासकीय इंजीनियरिंग कॉलेज से परीक्षण/ संशोधन उपरांत विभिन्न स्तरों पर परीक्षण उपरांत स्वीकृति में/ अनुमोदन में प्रक्रियाधीन होने से विलंब होकर वर्ष 2018 में एक वर्ष की देरी से प्राप्त हुई हैं।
3. सन् 2019 में अत्यधिक वर्षा के कारण 3 माह सीवरेज ट्रीटमेंट प्लांट का पहुँच मार्ग पूर्णतः बाधित रहा साथ ही यह भी विदित होगा की मार्च 2020 से अगस्त 2020 तक कोरोना जैसी महामारी का सामना समस्त विश्व को करना पड़ा है इस कारण कार्य 4 माह पूर्णतः बंद रहा एंव मटेरियल सप्लाय में अनावश्यक देरी होने पर सिविल कार्य पूर्ण होने के उपरान्त भी मैकेनिकल उपकरण की उपलब्धता एवं लगाने में देरी हुई।
4. उज्जैन नगर निगम द्वारा 33 KV कनेक्शन के मध्यप्रदेश पश्चिम केन्द्र विद्युत वितरण कम्पनी से अनुमति माँगी गई थी। जिसकी स्वीकृति मध्य प्रदेश पश्चिम केन्द्र विद्युत वितरण कम्पनी द्वारा 9 माह पश्चात जारी की गई।

(9)

कार्यालय नगर पालिक निगम उज्जैन
(Municipal Corporation Ujjain)

छत्रपतिशिवाजी भवन आगर रोड उज्जैन
टेली. 0734 2535220
E-mail: nn.ujjain@mpurban.gov.in

5. यह भी विदित है कि उज्जैन एक धार्मिक नगरी है जिसमे आए दिन त्यौहारो, स्नानो एंव वीआईपी आवागमन के कारण भी प्रशासन द्वारा कार्य बंद कराया जाता है जिसके कारण परियोजना को समय सीमा में पूर्ण करने अनावश्यक देरी हुई।

STP निर्माण न होने के बावजूद पूर्व से ही उज्जैन शहर के 11 नालो में बहने वाले सीवरेज जल को उपचारित करने के लिए 9 पंपिग स्टेशन द्वारा 83 एमएलडी सदावल ट्रीटमेंट प्लांट में भेजा जा रहा है। जिसका संचालन एंव संधारण नगर निगम के पीएचई विभाग द्वारा किया जा रहा है, तथा उक्त योजना में छूटे हुए एवं बाद में विकसित नाला जो कि मोतीनगर के नाम से प्रचलित है, को भी क्षिप्रा त्रिवेणी पुल के नीचे डाली गई 900 MM की ट्रंकमेन पाईप लाईन में सम्प अथवा स्टाप डेम बनाकर शीघ्र ही लाईन में जोड दिया जावेगा।

कार्य को पूर्ण करने के लिए 24 माह की समयावधि दी गई थी। उपरोक्त वर्णित कारणों का अवलोकन करने के पश्चात यह स्पष्ट है कि 4 वर्ष 6 माह की अवधि में करीब 2 वर्ष 6 माह का कार्य बंद रहा और कार्य पूर्ण करने के लिए कुल 2 वर्ष ही उपलब्ध रहे। विगत 18 माह में योजना STP के कार्य में 20 प्रतिशत कार्य पूर्णता की गयी है, तथा अभी समग्र रूप से योजना के घटको का 79 प्रतिशत कार्य हो चुका है। माह दिसम्बर 2023 तक योजना से गंदे नालो का पानी MPS से पंपिंग किया जाकर सुरासा STP चालू कर दिया जावेगा तथा माननीय NGT के आदेश/निर्देशों का पालन पूर्ण कर लिया जावेगा।

इसके अतिरिक्त अमृत– 1.0 योजना में छूटे हुए पीलिया खाल नाला जो कि नगर निगम सीमा से बाहर जाकर क्षिप्रा नदी में मिलता है, के अपशिष्ट को भी नमामी गंगे योजना में सम्मिलित करते हुए नाले के गंदे पानी के उपचार हेतु 22 MLD का STP तथा भेरूगढ में कपडो की छपाई से निकालने वाले पानी के उपचार हेतु 2.38 MLD का इंफ्यूलेंट ट्रीटमेंट प्लांट योजना में शामिल किया है, जिसका टेण्डर जारी किया जा चुका है ।

अतः अनुरोध है कि कृपया समस्त कारणो एवं कार्य की प्रगति पर पुनः विचार करते हुए नगर निगम उज्जैन पर अधिरोपित पर्यावरण क्षतिपूर्ति राशि प्रकरण में छूट देने के लिए वस्तुस्थिति की प्रगति का प्रतिवेदन प्रेषित है।

संलग्न :– प्रोग्रेस चार्ट।
(आयुक्त द्वारा अनुमोदित)

26/9/23
अधीक्षण यंत्री,
नगर पालिक निगम, उज्जैन

पृ.क्रंमाक :–773
उज्जैन दिनांक :–26-9-2023

प्रतिलिपिः–

1 अतिरिक्त जिला दंडाधिकारी, कार्यालय कलेक्टर, जिला उज्जैन की ओर सूचनार्थ ।
2 क्षेत्रीय अधिकारी, उज्जैन क्षेत्रीय कार्यालय म.प्र. प्रदुषण बोर्ड, 17, भरतपुरी, उज्जैन सूचनार्थ।
3 कार्यपालन यंत्री (अमृत), नगर पालिका निगम उज्जैन की ओर अग्रिम कार्यवाही हेतु प्रषित।
4 रेसीडेन्ट इंजीनियर, शाह टेक्निकल कन्सल्टेन्ट, उज्जैन की ओर आवश्यक कार्यवाही हेतु। ।

26/9/23
अधीक्षण यंत्री
नगर पालिक निगम, उज्जैन

o/c